

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

Service Tax Appeal No. 54146 of 2018

(Arising out of Order-in-Appeal No. BHO-EXCUS-001-APP-220-18-19 dated 28.09.2018
passed by the Commissioner (Appeals), Central Excise & Service Tax, Bhopal)

M/s Kausar Ali

15, Miners Quarters,
Palachourai, Junnardeo, P.O. Eklehra
Distt. Chindwara (M.P.)

..... Appellant

VERSUS

**Joint Commissioner, Customs Central
Excise & Service Tax, Jabalpur (M P)**

..... Respondent

APPEARANCE:

None for the Appellant

Dr. Radhe Tallo, Authorized Representative of the Department

**CORAM: HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P. V. SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER NO. 51985/2021

DATE OF HEARING: November 17, 2021

JUSTICE DILIP GUPTA

A certificate in Form 4 under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued to the appellant for full and final settlement of the dues. The appeal is, accordingly, dismissed as withdrawn.

(Order dictated and pronounced in the open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. V. SUBBA RAO)
MEMBER (TECHNICAL)**